

7/03/2001

Mr. J. K. Kaushik, Counsel for the applicant.

Learned counsel for the applicant

Seeks time to argue the case.

Put up the OA for admissions

on 03/04/2001.

✓
Gopal Singh
Adm. Member

✓
A. K. MISRA
Judl. Member

3/4/2001

Mr. J. K. Kaushik, Counsel for the applicant.

D. B. application Put up
for examination
Bearing No. 12/4. 99 2001

Abhishek
Court Master

12.4.2001

Mr. J. K. Kaushik, Counsel for the Applicant.

The learned counsel for the applicant has submitted a photocopy of the Notification dated 8.3.2001 issued by the respondents which has been taken on record. He submits that the notification issued earlier by the respondents and which was challenged by this OA, has been cancelled by the present notification. In view of this, he wants to withdraw the present application in order to challenge the Notification dated 8.3.2001 by a fresh separate OA. He further submits that the application (No. 53/2001) for amending the OA would not serve the purpose. Hence, the present prayer.

Considered the prayer. The applicant is permitted to withdraw the present application. Since the new notification gives a new cause of action to the applicant, the same can be challenged by him as per legal advise.

The OA. is disposed of accordingly.

✓
(GOPAL SINGH)
Adm. Member

Part of OA is destroyed
in m/s. 28.3.01
under the direction of
(A. K. MISRA)
Judl. Member

Second Rider (Record)

P/C
23/4/2001
OA & MA sent to
Respondent No. 1 to 5
Vide m/s. 155 to 159
dated 01-05-2001
P.D.R. 1/4/2001
C.R. 1/4/2001
S.R. 1/4/2001